

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-512**

CP-(CAA)-74/230-232/ND/2023(2nd Motion)

**IN THE MATTER OF:**

Doozy Farms Private Limited With DHN Agritech  
Private Limited

**.....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. S. Shiva, Adv.  
For the Respondent :  
For the RD : Ms. Shankari Mishra, Adv.  
For the OL : Mr. Kartikeya Asthana, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the RD is present and submitted that they have filed their report, however, their report is still not reflected on the e-portal of the Tribunal. Ld. Counsel for the RD may approach the Registry and cure the defects, if any, so that it is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the OL is present and submitted that they have filed their report which is now available on the e-portal of the Tribunal. No one is present on behalf of the Income Tax Department. List the matter on **14.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**